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MCRC-37434-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 4th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 37434 of 2025

PANKAJ @ PRITESH Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Ashish Gupta - Advocate for the applicant.

Shri Tarun Pagare- GA appearing on behalf of Advocate General[r-1].

Shri Amit Yadav, Advocate for the respondent [OBJ].

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.693/2025 registered at Police Station Chandan Nagar District Indore for offence punishable under Sections 108 of BNSS. The applicant is in custody since 26/6/2025.
- 3] The allegation against the applicant is of abetment of the suicide of the deceased Meenakshi, who committed suicide by injecting some poisonous substance. It is alleged that the marriage of the applicant with the deceased was fixed; however, subsequently, he intended to marry some other girl, which led to a dispute between the parties as a result of which the deceased committed suicide.
- 4] Counsel for the applicant has submitted that there is no suicide note left by the deceased and has also drawn the attention of this Court to various WhatsApp chat with the applicant and the deceased wherein the deceased had told him to marry some other girl.
- Counsel for the applicant has also submitted that the applicant is an educated person and is presently posted as Safety Officer at "Core EHS" at Ahmedabad and there are no criminal antecedents against him. It is further submitted that the applicant is lodged in jail since 26/6/2025 and the conclusion of trial will take sufficient long time. Thus, it is prayed that the application be allowed.
- 5] Counsel for the State as also counsel for the objector on the other hand have



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opposed the prayer and it is submitted that looking to the allegations levelled against the applicant who cheated the deceased and subsequently wanted to marry some other girl, no case for grant of bail is made out.

- 6] On due consideration of submissions and on perusal of the case-diary as also the documents filed by the applicant on record and also taking note of the whatapp chat betweent the deceased and the applicant and that there is no tangible material available on record to connect the applicant with the present offence, this Court is inclined to allow the present application.
- 7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
- 8] Accordingly, the application is allowed and disposed of. C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

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